

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No. 241 of 2017 (SZ)

Applicant(s)

Respondent(s)

1. Mahendran
Kattukuppam, Chennai

1. The Union of India, rep. by Secretary
MoEF & CC, New Delhi

2. Saravanan. K
Besant Nagar, Chennai

2. The State of Tamil Nadu, rep. by its
Director, Dept. of Environment & Forest
Fort St. George, Chennai

3. Pooja Kumar
Kalakshetra Colony, Chennai

3. The Tamilnadu State Coastal Zone
Management Authority, rep. by its
Member Secretary, Chennai

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

Mr. T. K. Ramkumar

Mr. E. Manoharan for R2 & 3

| Note of the Registry | Orders of the Tribunal |
|----------------------|--|
| Item No.6 | <p>Date: 8th November, 2017</p> <p>Heard the learned counsel appearing for the applicants. Issue notice to the respondents.</p> <p>Mr. E. Manoharan, learned Additional Government Pleader takes notice for respondent Nos.2 and 3 and waive service of notice.</p> <p>Applicant to furnish copy of application with annexures to the learned counsel appearing for the respondent No.2 and 3 during the course of the day.</p> <p>Let the reply be filed by respondent No.2 and 3 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.</p> <p>Notice is issued to respondent No.1 by Registered post with Acknowledgement due and dasthi.</p> <p>To consider the prayer for interim relief, list the matter on 15.11.2017.</p> |

....., JM
(Justice M.S.Nambiar)

.....,EM
(Shri P.S. Rao)

